

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF KSK ENERGY COMPANY PRIVATE LIMITED

Sl. No.	Particulars	Details
1	Name of corporate debtor	KSK ENERGY COMPANY PRIVATE LIMITED
2	Date of incorporation of corporate debtor	28.10.2005
3	Authority under which corporate debtor is incorporated/registered	ROC- Hyderabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40109TG2005PTC047934
5	Address of the registered office and principal office (if any) of corporate debtor	8-2-293/82A/431/A, Road No.22, Jubilee Hills, Hyderabad TG 500033 IN
6	Date of closure of Insolvency Resolution Process	24.05.2023
7	Liquidation commencement date of corporate debtor	25.05.2023 (Copy of the order received on 26.05.2023)
8	Name and registration number of the insolvency professional acting as liquidator	Krishna Komaravolu IBBI/IPA-002/IP-N00562/2017-2018/11699
9	Address and e-mail of the liquidator, as registered with the Board	Krishna Komaravolu House No. 7-1-214, Flat No.409, Vamsikrishna Apartments, Dharam Karan Road, Ameerpet Hyderabad - 500016. e-mail: kkvolu@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Krishna Komaravolu House No. 7-1-214, Flat No.409, Vamsikrishna Apartments, Dharam Karan Road, Ameerpet Hyderabad - 500016. e-mail: irp.kskecpl@gmail.com
11	Last date for submission of claims	24.06.2023

Notice is hereby given that the National Company Law Tribunal, Hyderabad bench has ordered the commencement of liquidation of KSK Energy Company Private Limited on 25.05.2023 in IA/(IBC)/450/2023 in CP (IB)/ 275/7/HDB/2022, copy of the order received on 26.05.2023.

The stakeholders of KSK Energy Company Private Limited are hereby called upon to submit their claims with proof on or before 24.06.2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the Corporate Insolvency Resolution Process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Name and Signature of Liquidator: KRISHNA KOMARAVOLU

Place: Hyderabad

Date: 27.05.2023

